

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3344
ANSWERED ON:30.11.2010
IMPLEMENTATION OF CENTRAL MOTOR VEHICLE ACT
Mandal Shri Mangani Lal

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details regarding guidelines/decisions of the Supreme Court on the implementation of Rule 50 of the Central Motor Vehicle Act, 1989 as amended in 2001 alongwith the present status of implementation of the said Rule;
- (b) the reasons for delay in implementation;
- (c) the steps taken/direction issued by the Government to ensure strict compliance of the said Rule to all States in the country ; and
- (d) the reasons for non-implementation of the scheme of High Security Registration Plates (HSRP) by the State Governments?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) to (d) Fitment of High Security Registration Plate in all categories of motor vehicles is mandatory under Rule 50 of the Central Motor Vehicles Rules, 1989. The scheme has to be implemented by the States/UTs. As per the information available in this Ministry, the scheme has been implemented by Meghalaya, Sikkim and Goa.

The Hon'ble Supreme Court has directed all the States/UTs from time to time to implement the scheme. This Ministry has also written to all States/UTs for early implementation of the scheme.

Compliance of Rule 50 of the Central Motor Vehicles Rules 1989 is the responsibility of States/UTs. Various Court cases in different High Courts in the country have been one of the main reasons for non-implementation of the scheme by the States.